

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 124(ND)14**  
**CA. NO.**

**CORAM:**





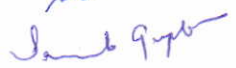
**PRESENT: SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016**

**NAME OF THE COMPANY:** M/s. Jasmohan Singh & Ors. V/s. M/s. Walco Engineering Ltd.

**SECTION OF THE COMPANIES ACT: 397/398**

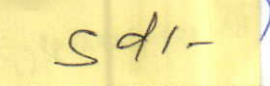
<b>S.NO</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Subrahmanyam BKv	Advocate	Respondents	
2.	Abhishek sharma	"	"	
3.	M.S. Vinayk Somnath Bhattcharya	Advocate Advocate	Respondent No. 6	 
4.	SOURABH GUPTA	ADVOCATE	PETITIONERS	

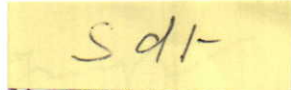
**ORDER**

Learned counsel for the petitioner and learned counsel for the respondent no. 6 are present. Learned counsel for the respondent no. 6 has stated that he has filed an application for setting aside the order of ex-parte initiated against him. Learned counsel for the petitioner shall be at liberty to file the objections, if any, to the said application within a period of four weeks. List for arguments on the next date.

Learned counsel for the petitioner has further stated that the Hon'ble Administrator has recused himself in the matter. Learned counsel for the petitioner seeks and is given 2 weeks' time to coordinate with the Hon'ble Administrator and file the requisites within the same period.

List on 5.10.2016.

  
(R. varadnarajan)  
Member (Judicial)

  
(Maharaj Krishan Hanjura)  
Member (Judicial)